

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 46/2003

Monday, this the 10th day of March, 2003.

CORAM :

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER

Sreeja TS, D/o Shri T. Sreedharan,
GDS Mail Messenger,
Kaduthuruthy, Vaikom Sub Division,
Kottayam Division, residing at
Mangalakkunnel House,
Kaduthuruthy, Kottayam District. ... Applicant

(By Advocate Mr. O.V. Radhakrishnan)

Vs

1. Sub Divisional Inspector(Postal),
Vaikom Sub Division,
Vaikom - 686141.
2. Sub Divisional Inspector(Postal),
Chalakkudy Sub Division,
Pudukkad.
3. Postmaster General,
Central Region,
Ernakulam, Kochi.
4. Chief Postmaster General,
Kerala Circle,
Trivandrum.
5. Union of India, rep. by its
Secretary,
Ministry of Communication,
New Delhi. ... Respondents

(By Mr. K.R. Rajkumar, ACGSC)

The application having been heard on 10.3.2003, the Tribunal on the same day delivered the following :

ORDER

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN

The applicant, a GDS Mail Messenger, Kaduthuruthy in Vaikom Sub Division submitted a request for transfer to the post of GDS MD-II, Mattathur under Chalakkudy Sub Division. In reply to the above request, the applicant was informed that in the light of Annexure A10 order dated 9.10.2002 issued by the 4th respondent, GDS who are appointed after the new GDS(Conduct and

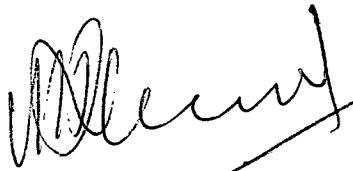
Employment) Rules, 2001 came in to force are/^{not} entitled to transfer. Therefore the applicant has filed this application seeking to set aside Annexure A10 and for a declaration that he is entitled to be considered for appointment by transfer in the light of the decision of the Tribunal in OA No.1057/99 and for a direction to the respondents accordingly.

2. When the matter came up for hearing today, Shri M.R. Suresh on behalf of the learned counsel for the respondents stated that the impugned order issued by the 4th respondent has since been withdrawn and the applicant's case for transfer would be considered in the light of rules and instructions on the subject.

3. Taking note of the above statement made on behalf of the counsel for the respondents, we dispose of this application directing the respondents to consider the applicant's request for transfer to the post of GDS, Mattathur in the light of Annexure A9 order in OA No.1057/99 and relevant rules and instructions on the subject which prevalent on the date of issue of Annexure A2 notification. No costs.

Dated 10th March, 2003.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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